

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No. 321
32/271/272/ND/2020

IN THE MATTER OF:

M/s. Union of India.

Vs.

Tavishi Interprises Pvt. Ltd.

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 271/272

Order delivered on 09.05.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **17.07.2023**.

Sd/-
(Court Officer)